IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

IN THE MATTER OF:

(IB)-51(PB)/2018

Neeraj Seth

APPLICANT / PETITIONER

Almond Infrabuild Pvt. Ltd. & Ors.

RESPONDENT

SECTION:

Vs

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.01.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Shaurya Sharma & Mr. Ankit Khurana,

Advocates

For the Respondent(s):-

Mr. Kapil Khan and Mr. Sushil Aggarwal,

Advocates

ORDER

Learned counsel for the respondent seeks and is granted ten days' time to file reply with a copy in advance to the learned counsel for the applicant.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 05.02.2018.

(M. M. KUMAR) PRESIDENT

(S. K. MOHAPATRA) MEMBER (TECHNICAL)

VINEET